

(21)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL:HYDERABAD BENCH: AT
HYDERABAD

R.A.No.6/1998 in OA.No.1455/1997.

Date of Order:27-2-1998.

BETWEEN:

Smt.K.L.Sulochanamma.

..Review. Applicant/
Respondent No.3

and

1. Smt.G.L.Sulochanamma,w/o Nagasiva-
Reddy, aged 24 yrs, r/o Thavvaripalli,
Khajipeta Mandal, Cuddapah District.

..Respondent No.1/Applicant

2. The Post Master General,
A.P., Southern Region,
Kurnool
3. The Superintendent of Post Offices,
Cuddapah Division,Cuddapah

..Respondents 2 & 3/Respondents

COUNSEL FOR APPLICANT :: Mr.K.Venkateswara Rao

COUNSEL FOR RESPONDENTS : Mr.N.R.Devaraj

CORAM:

THE HON'BLE SRI R.RANGARAJAN, MEMBER(A)

AND

THE HON'BLE SRI B.S.JAI PARAMESHWAR, (MEMBER(J)

: O R D E R :

(AS PER HON'BLE SRI B.S.JAI PARAMESHWAR, MEMBER(J))

Heard Sri K.Venkateshwara Rao for Respondent no.3 in the
O.A. and the Applicant in the R.A., and Mr.L.J.Veera Reddy,
Counsel for the Applicant in the O.A., and Sri N.R.Devaraj for
the Official Respondents.

2. The parties are referred to according to their positions in the O.A.
3. The respondent no.3 who is the selected candidate for the post of EDBPM, Thavvaripalli remained absent when the OA was taken up for hearing.
4. On selection and appointment to the said post, the learned Counsel for the Applicant in the O.A. submits that Respondent no.3 in the O.A. had produced a false nativity certificate to get that post. Hence we directed the Superintendent of Post Offices ie., the Respondent no.2 to conduct an inquiry to ascertain as to the genuineness or otherwise of the nativity certificate produced by the applicant in the OA. The respondent no.3 in the OA has filed this RA on the ground that there is patent error on record in the Judgement.
5. Now he has filed this application to review the Order dt:11-12-1997.
6. After hearing the learned Counsels for the parties, we are not convinced that there is any error ^{on record} on the applicant's nativity ^{Certificate was challenged} and we directed Respondent no.2 to enquire into the authenticity of the nativity certificate produced by Respondent no.3 herein and take proper decision in the matter.
7. Hence there are no merits in this RA. R.A. is dismissed.

प्रमाणित प्रतः
CERTIFIED TO BE TRUE COPY-

न्यायालय अधिकारी, उप-रजिस्ट्रार (प्रशासनिक)
Court Officer/Dy. Registrar
केन्द्रीय प्रशासनिक अधिकरण
Central Administrative Tribunal
हैदराबाद ब्याच
HYDERABAD BENCH